

14.30 hrs.

CONSTITUTION (AMENDMENT)  
BILL \*

*(Amendment of Seventh Schedule)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

CHILD MARRIAGE RESTRAINT  
(AMENDMENT) BILL \*

*(Amendment of sections 2 and 3)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT)  
BILL \*

*(Amendment of section 309)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL \*

*(Amendment of article 240 and First Schedule)*

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

\* Published in Gazette of India Extraordinary, Part II, section 2, dated 28-5-71.